NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP (CAA) No. 46/NCLT/AHM/2017 In CA(CAA) No. 46/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2017

Name of the Company:

Amola Holdings Pvt. Ltd.

Arminius Enterprises Pvt. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) SWATI SOPARHAR

REPRESENTATION ADVOCATE PETITIONERS

SIGNATURE Superhar

ORDER

DESIGNATION

Learned Advocate Mrs. Swati Soparkar present for Petitioners.

Common representation of Regional Director received.

Representation of Official Liquidator received in transferor company.

Heard arguments of Learned Counsel for Petitioners.

Petition is admitted.

Date of hearing is fixed on 09.08.2017

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad Edition and Sandesh Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 09.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 14th day of July, 2017.